

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1103 of 2020**

**IN THE MATTER OF:**

**Mr. Ashish Chaturvedi & Anr.**

**...Appellants**

**Versus**

**Inox Leisure Ltd. & Anr.**

**...Respondent**

**Present:**

**For Appellant: Mr. Manoj Kumar Garg, Advocate.**

**For Respondent: None.**

**O R D E R**  
**(Virtual Mode)**

**15.02.2021** It is stated that now there is Liquidator-Mr. Sanjay Garg. On 13<sup>th</sup> January, 2021, we had directed that the Liquidator should be made Respondent No. 3. The Appellants have not amended the Memo of Appeal. On last date, we had also issued Notice of the Appeal. The Learned Counsel for the Appellant states that he sent WhatsApp to the Respondents. This cannot be accepted.

Issue Notice to the Respondents by Speed-Post. Requisites along with process fee be filed within three days. Appellant to provide the e-mail address of the Respondents. In addition to usual mode, let notice also be issued through e-mail. The Appellant to also complete service on Respondents by Dasti/Hand before next date.

The Appellant will amend Memo of Appeal also within three days.

List the Appeal 'For Admission (After Notice)' Hearing **on 08<sup>th</sup> March, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md/